

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No.42566 of 2013

(Arising out of Order-in-Original No.LTUC/330/2013-Cdt.25.9.2013 passed by Commissioner, Large Taxpayer Unit, 1775, J.N.Road, Anna Nagar (W) Extn, Chennai - 600 101.)

Hyundai Motor India Ltd,

Plot No.H-1, SIPCOT Industrial Park, Irungattukottai,
Kancheepuram Dist – 602 105.

Appellant

Vs

Commissioner of Central Excise & Service Tax

Large Taxpayer Unit, 1775, J.N.Road,
Anna Nagar West Extn, Chennai - 600 101.

Respondent

APPEARANCE:

For the Appellant : Shri M.N.Bharathi, Advocate

For the Respondent : Sh.Vikas Jhajharia, AC AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.ANJANI KUMAR, MEMBER (TECHNICAL)

DATE OF HEARING : 09.06.2022

DATE OF DECISION : 09.06.2022

FINAL ORDER No. 40237 / 2022

PER BENCH

It is submitted that the appellant has availed the scheme under Sabka Vishwas. They have been issued discharge certificate as per Form – 4. Hence the appeal is dismissed.

(dictated and pronounced in court)

**(Sulekha Beevi C.S.)
Member (Judicial)**

**(P.Anjani Kumar)
Member (Technical)**

Rkp